

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1421 of 2019

IN THE MATTER OF:

Sneh Pal Bhatia

...Appellant

Vs.

JMD Ltd.

...Respondent

Present: For Appellant: - Mr. Akshay Shrivastav, Advocate.

For Respondent: - None.

O R D E R

02.01.2020— Mr. Akshay Shrivastav, counsel for the Appellant submits that he has been instructed by the Appellant to withdraw the appeal to enable the Appellant to avail alternative remedy. Prayer is allowed.

In the circumstances, while we allow the Appellant to withdraw the appeal, give no liberty to the Appellant to challenge the same very impugned order dated 22nd October, 2019.

The appeal stands disposed of. No cost.

However, it is made clear that the order dated 22nd October, 2019 passed by the Adjudicating Authority (National Company Law Tribunal),

Contd/-.....

New Delhi, Bench-VI, will not come in the way of the Appellant to pursue the alternate remedy before the Court of Competent Jurisdiction who may decide the same on merit.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/G